

Implementation of e-prisons system in Odisha

3099. SHRI NARENDRA KUMAR SWAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of India has received a proposal from the Government of Odisha for implementation of the e-Prisons System; and

(b) if so, what steps have been taken by Government for approval of the proposal and release of funds?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) A proposal has been received from the Government of Odisha for implementation of the e-Prison project. Proposals are examined and approved on the basis of availability of funds.

NGOs losing their registration under FCRA

3100. DR. VINAY P. SAHASRABUDDHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many voluntary organisations or NGOs including charitable trusts in the country are currently registered under the Foreign Contribution Regulation Act;

(b) how many have lost their FCRA registration during the year 2015-16 and the names of these organizations and the reasons for losing their registration; and

(c) the action Government has taken against those organisations that have seriously violated the FCRA regulations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) As on 31.10.2016, more than 33000 associations are registered under Foreign Contribution (Regulation) Act, 2010.

(b) In 2015-16, more than 10000 registration certificates were cancelled due to violation of provisions of FCRA, 2010 and rules made thereunder. List of such associations is available on MHA's website www.fcraonline.nic.in.

(c) The acceptance and utilization of foreign contribution by Persons/associations is regulated under the provision of FCRA, 2010 and rules made there under. Actions including cancellation of registration u/s 14 of FCRA, suspension of registration u/s 13 of FCRA and putting the organization under prior permission category u/s 11 of the Act are taken against the organizations found involved in serious violation of FCRA provisions.